# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

## 0.A.No.54/05

Wednesday this the 23rd day of February 2005

#### CORAM:

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

A.Abdul Lathif, S/o.Mohammed Moideen, Ex-Casual Labourer, Southern Railway, Palghat Division, Residing at: Onavakkode, Near Ummini School, Dhoni P.O., Palghat District.

Applicant

(By Advocate Mr.T.C.Govindaswamy)

#### Versus

- Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Chennai - 3.
- 5°2. The Senior Divisional Engineer, Southern Railway, Palghat Division, Palghat.
  - The Divisional Railway Manager, Southern Railway, Palghat Division, Palghat.
  - The Senior Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat.

Respondents

(By Advocate Ms.P.K.Nandini)

This application having been heard on 23rd February 2005 the Tribunal on the same day delivered the following:

## ORDER

### HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

is a retrenched casual labour of the Civil The applicant Engineering Department of Southern Railway, Palghat Division at Serial No.346 in the Live Register. He was called upon by Annexure A-1 and Annexure A-2 letters to report with original documents for being considered for re-engagement/absorption in Finding that he was not informed of 1998 as also in 1999. position regarding his re-engagement while persons who are lower Live Register have been re-engaged the applicant submitted Annexure A-4 representation dated 20.9.2004 which has not been considered and disposed of. Therefore the applicant has filed this application for a declaration that the action of the respondents in not considering the applicant for regular absorption as Trackmen against the vacancies that arose and existed during 1998 and thereafter and for a direction to the respondents to prepare year wise empanelment list.

- 2. When the application came up for hearing Ms.P.K.Nandini took notice for the respondents. Counsel agree that the application may be disposed of directing the 3rd respondent to consider and dispose of Annexure A-4 representation of the applicant and to give him an appropriate reply within a reasonable time.
- 3. In the light of the submissions made by the learned counsel on either side the application is disposed of directing the 3rd respondent to consider and dispose of Annexure A-4 representation of the applicant and to give him an appropriate reply within a period of two months from the date of receipt of a copy of this order.

(Dated the 23rd day of February 2005)

A.V.HARIDASAN VICE CHAIRMAN